

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**M.A.No.060/01933/2017 &
CP No.060/00181/2017 in
O.A.NO. 060/00414/2015 Date of order:- 3.8.2018.**

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mrs.P.Gopinath, Member (A).**

1. Krishan Jaspal son of Sh. Prahlad Singh, working as Law Officer in the Department of Law & Prosecution, Chandigarh Administration, U.T.Secretariat, Sector 9, Chandigarh, presently posted in the office of Director Transport, Chandigarh Transport Undertaking, Chandigarh.
2. Manjit Singh Masoun son of Sh. Darshan Singh, working as Law Officer in the Department of Law & Prosecution, Chandigarh Administration, UT Secretariat, Sector 9, Chandigarh posted in the Estate Office, U.T. Chandigarh.

.....Petitioners.

(By Advocate :-Shri Harish Bhardwaj)

Versus

1. Shri Anurag Aggarwal, IAS Home Secretary, Sector 9, Deluxe building, Chandigarh Administrtion, Union Territory, Chandigarh.
2. Smt. Gagandeep Kaur, Legal Remembrancer cum Director of Prosecution, Sector 9, Deluxe building, Chandigarh Administration, Chandigarh.

...Respondents

(By Advocate : Shri Arvind Moudgil).

O R D E R (Oral).

Sanjeev Kaushik, Member (J):

MA No.060/01933 of 2017 is allowed and the filing of certified copies of annexures P-1 to P-6 is exempted.

2. Present contempt petition has been filed alleging non-compliance of order dated 13.12.2016 passed by this Court wherein

the respondents were directed to re-consider the entire matter and pass necessary orders within a period of three months from the date of receipt of copy of order.

3. Today, Shri Arvind Moudgil, learned counsel appearing on behalf of respondent no.1 produced before us a copy of order dated 2.8.2018 passed in compliance to the order dated 13.12.2016, which is taken on record. Therefore, he submitted that since the only direction was to reconsider the entire matter, which the respondents have done and negated the claim, the present contempt petition be closed as having been satisfied.

4. In view of above, we are of the view that there is no willful or deliberate dis-obedience to the order of this court. Accordingly, the present contempt petition is closed. Notice issued to respondent no.1 is discharged. Petitioners would be at liberty to challenge the legality of the order dated 2.8.2018.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**(P.GOPINATH)
MEMBER (A).**

Dated:- 3.8.2018.

Kks